

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR

IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

T.S. (M) Case No. 94 of 2022

Sri Pradumna Bijoy Baruah

Vs

Smti Priyakshi Hazarika

Serial No. of Orders	Date	Order	Signature
	<u>12-12-2022</u>	<p>This is an application u/s 28 of Special Marriage Act, 1954 for dissolution of marriage by decree of divorce on mutual consent.</p> <p>In the petition, it is specifically pleaded that the marriage between the Petitioner No. 1 Sri Pradumna Bijoy Baruah and Petitioner No. 2 Smti Priyakshi Hazarika was registered on 28-05-2020 according to Special Marriage Act and to this effect, Marriage Certificate No. 364/2020 dated 28-05-2020 was issued from the Office of the Marriage Officer, Sonitpur, Assam. Thereafter, they both enter into "Ring Ceremony" and performed all rituals in presence of both family members and relatives. Thereafter, their parents decided that after couple of months they performs their marriage after fixing of marriage date by their family. However, in the meantime, disputes started to grow because of incorrigible and irreconcilable temperament, attitude, different ideas, habits, tastes and thoughts of both sides and accordingly, both parties decided to live separately. So, there is no marital tie/relationship between the parties anymore. Despite mediations by close relatives and well wishers it has become impossible for the petitioners to live together as husband and wife anymore as their relation reached the</p>	

point of no return.

It is further pleaded that now both the petitioners out of their own free will/accord broke the marital relationship and both intend to withdraw themselves from their company. There is absolutely no chance for reconciliation, re-union or co-habitation for which they mutually agreed that the marriage should be dissolved. There is no force, threat or coercion on the part of either side in coming to such mutual agreement.

It is also mutually agreed between the parties that petitioner No. 2 shall not claim any permanent alimony or monetary relief whatsoever.

Subsequently, both parties being personally present in Court and filed joint evidence-on-affidavit stating the same fact as has been pleaded in the petition thereby corroborating their joint wish/desires. Ext. 1 is the original Marriage Certificate No. 364/2020 dated 28-05-2020.

Therefore, this Court is fully convinced that petitioners have voluntarily agreed to dissolve their marriage by mutual consent and there is no need to further waste time at the peril of the petitioners.

ORDER

Accordingly, having been fully satisfied in all respect, the decree of divorce by mutual consent as sought by the parties is hereby granted.

In the result, the Marriage Certificate No. 364/2020 dated 28-05-2020, issued by Marriage Officer, Sonitpur, Assam stands cancelled as of having no effect from today.

		<p>In view of the above, the Marriage Officer, Sonitpur, Tezpur is directed to cancel the Marriage Certificate No. 364/2020 dated 28-05-2020 forthwith.</p> <p>Let a copy of this order be sent to Marriage Officer, Sonitpur, Tezpur.</p> <p>Prepare the decree accordingly.</p> <p>The case is accordingly disposed of.</p>	<p>(C.B. Gogoi) District Judge Sonitpur,Tezpur</p>
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